

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503

Appeal No.-138/252/ND/2022

IA(Co. Act)/96/2024

IN THE MATTER OF:

Shine Star Steels Pvt. Ltd.

.....Applicant

Vs.

ROC

.....Respondent

SECTION

U/s 252

Order delivered on 10.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Geetesh Meena, Adv.

For the Respondent :

For the RoC : Mr. Aakash Sharma, Adv.

ORDER

IA/(Co. Act)-96/2024:-

Ld. Counsel on behalf of the Applicant is present. Proxy Counsel on behalf of the RoC is present and submitted that they have filed their reply. However, their reply is not reflected on the e-portal. Ld. Counsel on behalf of RoC may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this application on **04.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)